GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 425 TO BE ANSWERED ON 28.11.2024

MINIMUM WAGES TO TEA WORKERS IN ASSAM

425. MS. SUSHMITA DEV:

Will the Minister of Labour and Employment be pleased to state:

- (a) the total number of tea workers employed in tea estates in Assam, particularly in Barak valley;
- (b) whether the minimum wage has been fixed for the tea workers in Assam as per the Minimum Wage Act,1948, if so, details thereof; and
- (c) whether Government is aware that the tea workers in the Barak valley received 10 per cent lower wage rates than the Brahmaputra Valley workers, if so, the intervention made by Government to address the same?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The working conditions of the plantation workers, includingtea plantations of Assam are governed by the Plantations Labour Act, 1951, through the concerned State Governments, for which separate Rules are framed by them.

The wages in the major tea growing states are fixed as per bipartite /tripartite agreement reached among producer associations, workers unions and the State Government.

As informed by the State Government of Assam, the total number of tea workers employed in tea estates is 6,84,064 in Assam and in Barak Valley is 60,372.

The minimum wages of tea garden workers has been enhanced from time to time by the State Government of Assam, details of which are Annexed. The wages of Barak Valley are traditionally placed at a lower rate than the wages of Brahmaputra Valley due to various factors like production, quality and price of tea.

		Wages in Rs. Per day			
Sl. No.	Year	Brahmaputra Valley	Increase in Wages	Barak Valley	Increase in Wages
1	2010	66.50		55.25	
2	2011	71.50	5.00	-	-
3	2012	84	12.50	68	12.75
4	2013	89	5	72	4
5	2014	94	5	75	3
6	2015	115	21	95	20
7	2016	126	11	105	10
8	2017	137	11	115	10
9	2018	167	30	145	30
10	2021	205	38	183	38
11	2022	232	27	210	27
12	2023	250	18	228	18

Annexure referred to in reply to part (a) to (c) of Rajya Sabha Unstarred Question No. 425 for 28.11.2024

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